

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1294 OF 2018 IN  
DFR NO. 2658 OF 2018**

**Dated: 29<sup>th</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**GMR Kamalanga Energy Limited  
Versus**

**.... Appellant(s)**

**Central Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Hemant Singh  
Ms. Aastha Chawla

**ORDER**

**IA No. 1294 of 2018**

*(Appln. for condonation of delay)*

In spite of service of notice on the Respondents, none represents the Respondents.

For the reasons set out in the application, delay of 182 days in filing the appeal is condoned. Application is disposed of.

**DFR No. 2658 of 2018**

Registry is directed to number the appeal.

Admit. Issue notice to the Respondents returnable on 29.01.2018. Learned counsel for the respondents may file reply on or before 10.12.2018

with advance copy to the other side. Thereafter, rejoinder may be filed on or before 26.12.2018 with advance copy to the other side.

List the matter on **29.01.2018.**

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*ts/mk*